

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 104/TT/2024**

Subject : Petition for determination of tariff for 400 kV Uravakonda-Veltloor-I and II, 400 kV Kamavarapukota-Suryapet-I and II lines for the FY 2019-20 to FY 2023-24.

Petitione : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO)

Respondents : Transmission Corporation of Telangana Limited (TSTRANSCO) and Another

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Vallinayagam, Advocate, APTRANSCO  
Shri Swapnil Verma, CTUIL  
Shri Siddhant Sharma, CTUIL

**Record of Proceedings**

The learned counsel for APTRANSCO submitted that as per the Commission's direction vide RoP dated 26.12.2024, the Petitioner has amended the Petition along with the prayer and has served the amended copy of the Petition to the Respondents. He further submitted that the Petitioner had filed the information sought vide RoP dated 26.12.2024.

2. None of the Respondents have filed their reply in the matter despite notice.
3. After hearing the parties, the Commission directed as under:
  - (a) The Respondents are to file their respective replies within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks, thereafter.
  - (b) The Petitioner is to furnish the following information within two weeks with a copy to the Respondents:
    - (i) As per the Auditor's Certificate, the estimated completion cost is Rs. 43618.17 lakh (including the IDC), whereas the completion cost is Rs. 30514.33 lakh. Clarify the mismatch of the capital cost in the Auditor's Certificate and Form-5 with respect to Assets-I and II (400 kV Uravakonda-Veltloor-I and II (AP Portion).
    - (ii) Reconciliation of IDC shown in Form-5 with the IDC Computation.



- (iii) Supporting document for interest rates applied in IDC and Form -9C
- (iv) Revise all tariff forms, including Form-5.
- (v) Certified copy of Revised Cost Estimate (RCE).

4. The Petition will be listed for the hearing on **20.4.2025**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

